

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:2665  
ANSWERED ON:17.08.2011  
PUSH TO TALK SERVICE  
Nimmala Shri Kristappa

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether some cellular operators provided Push to Talk (PTT) service to their subscribers some time back in contravention of the license agreement;
- (b) if so, the details thereof alongwith the names of such operators and the circles in which the service was provided; and
- (c) the action taken by the Government against the operators, operator-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY ( SHRI MILIND DEORA)

(a) to (c) M/s Hutchison Essar South Limited (now Vodafone Essar South Limited) in Andhra Pradesh, Chennai Metro, Karnataka, Punjab and UP (West) service area, M/s Hutchison Essar Limited (now Vodafone Essar Limited ) in Mumbai service area, M/s Hutchison Essar Mobile Services Limited (now Vodafone Essar Mobile Services Limited) in Delhi service area, M/s Hutchison Telecom East Limited (now Vodafone Essar East Limited ) in Kolkata service area, M/s Fascel Limited (now Vodafone Essar Gujarat Limited) in Gujarat service area and M/s Aircel Digilink India Limited (now Vodafone Essar Digilink Limited) in UP (East) & Rajasthan service area had provided a service named as Push 2 Talk service during the year 2004-2005 in contravention to certain terms and conditions of Licence.

The show cause notices were issued for violation of licence conditions. The replies received from service providers were examined. Government is in the process of deciding the quantum of penalty to be imposed.